

[14 March, 2001]

RAJYA SABHA

(c) the measures being taken by Government to make improvement in this situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYASAGAR RAO): (a) to (c) Yes, Sir. The post of Director of Vigilance in Municipal Corporation of Delhi has been upgraded from the scale of Rs. 14,300/ 18,300/ to Rs. 18,400/- 22,400/- in view of the sensitivity and responsibility attached to the post and the services of an officer of this rank have been placed at the disposal of the Corporation for appointment to the post.

Arrest of terrorists in Kumbha area

† 1971 SHRI ANIL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) Government's reaction to the news-item published in "Dainik Jagran" dated 14th January, 2001 under the caption, 'Kumbha Kshetra se teen sandigdha aatanki bandi'; and

(b) whether Government would adopt certain measures to deal with the forces spreading terror so that there is no recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYASAGAR RAO): (a) and (b) As per information available, no terrorists/militants were arrested from the Kumbh Mela. Two persons were apprehended while walking suspiciously in the Mela area, who were released after verification of their antecedents.

'Public Order' and 'Police*' are State subjects and maintenance of law and order is the primary responsibility of the concerned State Governments. It is for the State Governments to devise various methods and take concrete steps to improve the law and order situation in the States. The Central Government, however, keeps a

† Original notice of the question was received in Hindi.

close watch on various developments in the internal security scenario of the country and sensitises the concerned States in this regard. It also shares intelligence with the States from time to time. Central Para Military Forces are also deployed whenever required by the States. Funds are also provided under various schemes to modernise and strengthen the State Police Forces.

Foreign Nationals living in the Country

1972. SHRI VEDPRAKASH P. GOYAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of foreign migrants living in India, State-wise as well as their place of origin;
- (b) whether Government are providing any kind of relief to migrants from any particular country; and
- (c) if so, the details thereof and the total expenditure involved in it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYASAGAR RAO): (a) to (c) Powers of the Central Government under the Passport (Entry into India) Act, 1920, Registration of Foreigners Act, 1939 and the Foreigners Act, 1946 have been entrusted to the State Government and Union Territory Administrations, with their prior consultation, under article 258 and 239 respectively of the Constitution. As such, no data regarding migrants from different countries staying in India is centrally maintained. However, figures available for Sri Lankans and Tibetans who have been given refuge in India and are also receiving some assistance from the Government, show that there were about 65,000 Sri Lankans and about 1,08,000 Tibetans living in India as on 31.12.2000. Entire expenditure on the relief to such Sri Lankans for shelter in camps, cash doles, clothing, subsidised ration, utensils and medical facilities, incurred by the Government of India amounted to Rs. 229.36 crore (approximately) from 1983 till March, 2000. Rs. 25 crore has been provided for this purpose in the year 2000-2001. Similarly, Government of India, has spent an amount of